country and why should they not discontinue the imposts ? Also, I would like to say, as he himself has said, there are 30 million homeless in Bangla Desh. If the international community has committed some aid, whatever it is, and if it is in the pipeline, why should not those funds *go* to them since in a country of 7| crores, three crores have been rendered homeless ? What was (he amount spent per refugee by the Government of India at the point of sending them back ? Was it a paltry sum ? They could not fend for themselves even for a month. Why was this treatment meted out ?

SHRI R. K. KHADILKAR : Whatever be the estimates submitted from time to time to international organisations for aid, they were based on the influx of refugees. It went up from time to time. So, it is very difficult to give an exact figure at a particular point of time, but I would like to tell the hon. Member that whatever be our estimates, the aid, as I have said in the statement, fell short of the actual expenditure that we incurred and we are going to incur. That is very clear. So far as the other part is concerned, viz., what the new levies have brought in, how much the Government has collected, whether it is more or less, when the levy should be l'fted, it is for the Finance Minister to decide. The oiher part of the question also is a repetition. As I said earlier, so far as international aid for refugee relief in India is concerned, to the extent they had accepted, they have not discharged their obligations fully and whatever they have given to us we have spent towards their shelter, clothing, food, transport and others things. Whatever we had in our possession, including medicines, trucks, ambulances and all sorts of things, have been handed over to the Bangla Desh Government. What is now in the pipeline as aid has been diverted to Bangla Desh ami I presume that the same international community will come forward (o help in (he refugee settlement in Bangla Desh. So, the question of diversion of funds does not arise.

सीमावर्ती क्षेत्रों के निवासियों को क्षतिपूर्ति

*96. श्री लाल आडवाणी :†
श्री जगदीश प्रसाद माथुर :
श्री दत्तोपन्त ठेंगड़ी :
श्री जगदम्बी प्रसाद यादव :
श्री ना० कृ० शेजवलकर :
श्री प्रेम मनोहर :
डा० भाई महावीर :
श्री मानसिंह वर्मा :

क्या श्रम और पुनर्वास मन्त्री यह बताने की कृपा करेंगे कि :

(क) सीमावर्ती क्षेत्रों के जिन निवासियों का हाल के भारत-पाक युद्ध में जान-माल का नुकसान हुआ, क्या उन्हें क्षतिपूर्ति देने की कोई योजना लागू की गई है ; और

(ख) यदि हां, तो उसका ब्यौरा क्या है और इस प्रकार से मिलने वाली क्षतिपूर्ति क्या सभी राज्यों में समान है ?

COMPENSATION TO RESIDENTS OF THE BORDER AREAS

*96. SHRI LAL K. ADVANI : SHRI JAGDISH PRASAD MATHUR: SHRI D. THENGARI : SHRI J. P. YADAV: SHRI N. K. SHEJWALKAR : SHRI PREM MANOHAR : DR. BHAI MAHAVIR : SHRI MAN SINGH VARMA :

Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether any scheme has been introduced to give compensation to those residents of the border areas who suffered loss of life and property during the recent Indo-Pak war ; and

(b) if so, the details thereof, and whether the criterion for granting compensation is uniform in all the States ?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR AND REHABILITATION (SHRI BAL GOVIND VERMA) : (a) and (b) A statement is laid on the Table of the Sabha.]

fThe question was actually asked on the floor of the House by Shri Lal K. Advani. £[ ] English translation.

STATEMENT

The Government of India have not saction-ed any scheme for grant of compensation to the residents of border areas who have suffered loss of life and properly during the recent Indo-Pak War. They have, however, given approval to expenditure, being incurred by ihe Governments of all the border States for giving *ex-gratia* assistance to such persons. A note giving the ceilings for the scale of such assistance applicable in all the border States is attached. *(See* Annexure below) Sanction for individual items of expenditure is io be issued by llie State Governments concerned after obtaining the concurrence of their Finance Department. Such expenditure is re-imburs-able by ihe Government of India.

Annexure

REHABILITATION ASSISTANCE

The scales of assistance by way of Grant/ Loan as is indicated below shall be admissible to the persons from the areas affected by the recent hostilities with Pakistan :

(a) *Grant/Loan for rtconstructionjrepairs of damaged buildings.*— (1) Grant/Loan within the following ceiling limits may be sanctioned for repair or reconstruction of dwelling house, shops, cattle sheds and storage places damaged as a result of enemy action :

	Grant	*Loan*
	Rs. .	Rs.
Kutcha Building up to .	3,000	
Pucca Building up to ..	5,000	6,000

(2) The sanction of grant/loan for this purpose will be subject to the following conditions :

(i) Each individual family will be eligible for sanction of grant/loan in respect of not more than two buildings ;

(ii) Assistance for damage to pucca buildings upto Rs. 5,000 will be treated as grant and assistance in excess thereof may be paid in the form of loan ;

(iii) Assessment of damage to kutcha buildings will be made by competent revenue authorities of the concerned Slate Government, while the assessment in respect of pucca buildings will be made on the basis of the joint inspection by a Public Works Department and a revenue officer of the State Government. At the time of making such assessment marginal improvement hi the kutcha buildings which were below the ihe minimum standards before the hostilities may be allowed ;

(tv) The loans/grants up to Rs. 1,000 will be sanctioned by officers not below the rank of Sub-divisional officer while amounts in excess thereof will be sanctioned by Collector/Deputy Commissioner.

(v) The grant/loan should be given in two equal instalments—the second instalment being given only when half the building has been built ;

(vi) The loan will carry interest at the rate of 7i% per annum provided thai if the instalmants of principal and/or interest are paid punctually on the due dates, the rates shall be reduced to 5% per annum. The loan will be recoverable in 20 annual equal instalments, the first instalment commencing from the 1st anniversary of the date on which the loan was fully paid ; and

(vii) To ensure that the funds provided for repair and reconstruction of houses are utilised for the purpose for which they are given, an undertaking to ihe effect that construction will be starteed within three months and completed within six months of the sanction of the assistance will be obtained from the parties concerned.

(h) Grants to Agriculturists for commencing Agricultural Operations.— (!) Such of the agri-culturists who have lost their bullocks/camels/ milch caltle/crops/implements and are willing to restart agricultural operations on their own lands may be paid *ex-gratia* grant within the following monetary ceilings for different il ems :—

Item	*Ceiling per family* Rs.
(a) For bullocks up to ..	1,000 per bullock
(b) For a camel up to ..	2,000
(c) For a milch cattle up to..	800
(d) For seeds and fer-tilisers up to ..	500
(e) For agricultural implements up to ..	500

(2) The assessment of the extent of loss in respect of each item shall be made by an officer not below the rank of Sub-divisional

officer. The sanction for grants upto Rs. 1 000/- will also be given by the Sub-divisional officer while cases of grant in excess of this amount will be referred to the Collector/ Deputy Commissioner for sanction.

(3) To ensure that the grant sanctioned lias been utilised for the purpose for which it was meant, suitable undertaking for proper utilisation will be obtained from the grantee at the time of disbursement.

(c) *Grant/Loan io Non-agriculturists.*— (1) The non-agricultural families who have suffered iussrs as a result of enemy action and are willing to establish themselves in their old professions/vocations may be sanctioned grant/ loan within the following monetary ceilings :—

Category	Grant Upto Rs.	Loan Upto Rs.
(i) Hawkers	.. 300	—
(ii) Artisans including carpenters, black-smiths, potters, etc.	.. 750	—
(iii) Tea stall holders and small hotel keepers.	.. 1,000	—
(iv) Shopkeepers and traders etc.	.. 1,000	5,000
(v) Professional people, doctors, lawyers, chartered accountants, etc.	.. 1,000	5,000

NOTE.—The loss to the extent of first Rs. 1,000 "will be covered by grant whil amount in excess thareof will be sanctioned as loan.

(2) The assessment of the loss suffered by th' individuals and sanction grants in respect of categories listed at (i), (ii) and (iii) above will be made by the Sub-divisional officer, while other categories would be dealt with by the Collector/Deputy Commissioner.

(3) Before sanctioning the loans, the officers concerned should take into account the requirement in respect of each particular trade, profession, vocation business etc. as well the standing of the persons (oncerned in the trade, profession ? vocation, business etc.

(4) The number of instalments, in which any particular type, of loan is disbursed should not ordinarily exceed Iwo. Suitable instructions may be issued to local authorities to ensure that the loan amounts are utilised by the persons concerned for the purposes for which they are advanced and not frittered away.

(5) *Terms and conditions of repayment.*—The terms and conditions of repayment by the borrowers will be as uuder :

The loan will carry interest at the rate of 8% per annum provided that if the instalments of principal and/or interest are paid punctually on the due dates, the rate shall be reduced to 5J-% per annum.

For the first two years, only simple interest will be payable. Thereafter, the loan will be repayable in eight annual instalments, the first instalment commencing from the third anniversary of the date on which the loan was fully paid. The annual instalment will be l/8th of the principal plus the interest due.

(d) *Assistance in case of Injuries j Death.*— Relief to gainfully employed persons sustaining injuries due to enemy action and their dependants in the case of death is to be provided under the Personal Injuries Act and the scheme made thereunder. The pensions and allowances awarded under the scheme are payable by the Post Offices and the expenditure involved is directly borne by the Central Government.

(e) *Ad hoc ex-gratia assistance for loss of damage to crops.*—(i) The assessment of the damage sustained will be made by an officer not below the i ank of a Sub-Divisional Officer or such other authority as is competent to sanction the grant of such compensation under the State Rules. The assessment will be approved by the Collector. The amount due will be disbursed within 15 days of the acceptance, by the State Government.

(ii) No assistance will be admissible in cases where payment for loss of crops have been made or will be made by the Ministry of Defence.

(iii) Payment of assistance under the authority of this letter should be considered as ad hoc ex gratia payment.

(iv) Supplementary instructions (but in no way affecting the nature of the grant) may be issued in this matter by the State Government in consultation with the Accountant General, as considered necessary by them.

Clarification

(i) The compensation under the scheme of the Department of Rehabilitation covers the damages of the following types :

(a) Damages to standing crops :

(b) Damages to standing fruit trees, mango groves, etc,

(c) Damages to fences, sheds, structures connected with agriculture and other agricultural properties.

(ii) Compensation shall be paid in the cases where farmers were prevented from sowing the new crops due to diversion of irrigation water for defence purposes, enemy occupation and evacution of civilians from the affected areas as a result of hostilities.

(iii) Compensation in regard to the new crops which have been sown but the farmers were prevented from tending them on account of the hostilities shall be paid.

Conditions

(i) Compensation shall be payable in respect of the crops etc. damaged on account of hostilities in the areas which are under the enemy occupation or are inaccessible and not available for occupation.

(ii) The Scheme of assessment and thf; payment of ex-gratia compensation to the persons in the border States whose crops etc. have been damaged, will be applied irrespective of whether the damages are near the border or in the interior subject to the conditions already prescribed being satisfied.

Principles of Assessment

Compensation payable will be related to the net income i. e., after deducting the costs and labourer's share that could have border to individuals and not to gross income on possible yield.

General

Compensation due for crops damaged by hostilities, should be paid quickly. In cases requiring verification by Army authorities, a sum equivalent to 50% of the amount due should be paid immediately on certification by the prescribed revenue authority, pending issue of formal orders after a survey by Anny authorities.

†[**श्रम और पुनर्वास मन्त्रालय में उप-मन्त्री (श्री बाल गोविन्द वर्मा)**: (क) और (ख) एक विवरण सभा की मेज पर रख दिया गया है ।

विवरण

हाल के भारत-पाकिस्तान युद्ध में सीमावर्ती क्षेत्रों के जिन निवासियों के जान माल का नुकसान हुआ है, उन्हें मुआवजा देने के लिए भारत सरकार ने कोई योजना मंजूर नहीं की है । तथापि उसने ऐसे लोगों को अनुग्रहपूर्वक सहायता देने के लिए सभी सीमावर्ती राज्य सरकारों द्वारा किए जा रहे खर्च की अनुमति दे दी है । सभी सीमोवर्ती राज्यों में लागू इस प्रकार की सहायता के पैमानों की सीमा के सम्बन्ध में एक टिप्पणी संलग्न है । [नीचे अनुबंध देखिये] अलग-अलग मदों पर खर्च के लिए सम्बन्धित राज्य सरकारों द्वारा अपने-अपने वित्त विभागों से अनुमति प्राप्त करने के बाद मंजूरी जारी की जाती है । इस प्रकार के खर्च की प्रतिपूर्ति भारत सरकार द्वारा की जाती है ।

अनुबन्ध

पुनर्वास सहायता

हाल में पाकिस्तान के साथ हुए संघर्ष द्वारा जिन क्षेत्रों के व्यक्तियों पर प्रभाव पड़ा है उन्हे अनुदान ऋण के रूप में स्वीकार्य सहायता के पैमाने नीचे दिए गए हैं :

(क) **क्षतिग्रस्त भवनों की मरम्मत/पुनर्निर्माण के लिए अनुदान/ऋण** (1) निवासीय मकान, दुकानों, पशुशालाओं और गोदामों की जिन्हें शत्रु आक्रमण से क्षति पहुंची है, मरम्रत या पुनर्निर्माण के किए निम्नलिखित सीमा तथा अनुदान/ऋण मंजूर किया जाये :

		अनुदान रु० तक	ऋण रु० तक
कच्चा मकान	..	3,000	..
पक्का मकान	..	5,000	6,000

†[ ] Hindi translation.

(2) इस प्रयोजन के लिए अनुदान/ऋण की मंजूरी निम्नलिखित शर्तों के अधीन होगी :

(i) प्रत्येक परिवार दो से अधिक मकानों के बारे में अनुदान/ऋण की मंजूरी का पात्र नहीं होगा ;

(ii) पक्के मकानों की क्षति के बारे में 5,000 रुपये तक की सहायता अनुदान के रूप में दी जायगी और इससे अधिक सहायता ऋण के रूप में दी जायेगी ;

(iii) कच्चे मकानों की क्षति का मूल्यांकन सम्बन्धित राज्य सरकार के सक्षम राजस्व अधिकारियों द्वारा किया जायेगा जब कि पक्के मकानों के सम्बन्ध में मूल्यांकन राज्य सरकार के लोक निर्माण विभाग और एक राजस्व अधिकारी द्वारा किए गए संयुक्त निरीक्षण के आधार पर किया जायेगा। इस प्रकार का मूल्यांकन करते समय उन कच्चे भवनों के लिए, जो संघर्ष से पहले न्यूनतम मानकों से नीचे थे, कुछ सुधार की अनुमति दी जा सकती है।

(iv) 1,000 रुपये तक के ऋण/अनुदान उपमंडल अधिकारी (सब डिवीजनल आफीसर) के पद से नीचे के अधिकारियों द्वारा मंजूर नहीं किए जाएंगे जबकि इससे अधिक की राशि कलक्टर/उपायुक्त द्वारा मंजूरी की जायेगी।

(v) अनुदान/ऋण दो बराबर किस्तों में दिया जायेगा दूसरी किस्त केवल उस समय दी जायेगी जब भवन-निर्माण का आधा कार्य पूर्ण हो गया होगा ;

(vi) ऋण पर ब्याज की दर $7\frac{1}{2}$ प्रतिशत वार्षिक होगी किन्तु यदि मूल और/या ब्याज की किस्तों का नियमित रूप से निर्धारित तिथियों पर भुगतान किया जायेगा तो दर घटा कर 5 प्रतिशत कर दी जायेगी। ऋण 20 बराबर वार्षिक किस्तों में वसूल किया जायेगा, पहली किस्त जिस तिथि पर ऋण का पूर्ण भुगतान किया जायेगा उस तिथि से एक वर्ष पूरा होने पर प्रारंभ होगी ; और

(vii) यह सुनिश्चित करने के लिए कि मकानों की मरम्मत और पुनर्निर्माण के लिए प्रदान की गई राशि उसी प्रयोजना के लिए प्रयोग में लाई जायेगी जिसके लिए वह दी गई है, सम्बन्धित लोगों से इसके बारे में वचन लिया जायेगा कि सहायता की मंजूरी के बाद निर्माण-कार्य तीन महीने के अन्दर प्रारंभ कर दिया जायेगा और छः महीनों के अन्दर पूरा कर दिया जायेग।

(ख) कृषि-कार्य प्रारंभ करने के लिए कृषकों को अनुदान : (1) ऐसे कृषकों जिनके बैल/ऊंट/दुधारू पशु/फसल/कृषि के औजार खो गए हैं और जो अपनी भूमि पर कृषि कार्य प्रारंभ करने के इच्छुक हैं, उन्हें विभिन्न मदों के लिए निम्नलिखित धन की सीमा के अन्दर अनुग्रहपूर्वक अनुदान दिया जायेगा :

मद	प्रति परिवार के लिए सीमा रु० तक
(क) बैलों के लिए	.. 1,000 प्रति बैल
(ख) एक ऊंट के लिए	.. 2,000
(ग) एक दुधारू पशु के लिए..	800
(घ) बीजों तथा उर्वरकों के लिए ..	500
(ङ) कृषि के औजारों के लिए..	500

(2) प्रत्येक मद के बारे में हुई हानि की सीमा का निर्धारण उप-मण्डल अधिकारी (सब डिविजनल आफिसर) के ओहदे से नीचे के अधिकारी द्वारा नहीं किया जायेगा। 1,000 रुपये तक के अनुदानों की मंजूरियां भी उपमंडल अधिकारी द्वारा दी जायेगी किन्तु इस राशि से अधिक के अनुदान से सम्बन्धित मामलों की मंजूरी के लिए कलक्टर/उपायुक्त (डिप्टी कमिश्नर) के पास भेजा जायेगा।

(3) यह सुनिश्चित करने के लिए कि मंजूर किया गया अनुदान उसी प्रयोजन के लिए प्रयोग में लाया गया है जिसके लिए वह दिया गया था, अनुदान प्राप्तकर्ताओं से धन के वितरण के समय उसके प्रयोग के सम्बन्ध में उचित वचन लिया जायेगा।

(ग) गैर-कृषकों को अनुदान/ऋण : (1) गैर-कृषक परिवार जिन्हें शत्रु की कार्यवाही के कारण क्षति हुई है और जो अपने आप को अपने पुराने पेशों/व्यवसायों में लगाना चाहते है निम्न-लिखित आर्थिक सीमा के भीतर अनुदान/ऋण मंजूर किए जाएंगे :

श्रेणी	अनुदान रु० तक	ऋण रु० तक
(i) खोमचे वाले	300	–
(ii) कारीगर जिनमें बढ़ई, लोहार, कुम्हार आदि शामिल है	750	–
(iii) चाय के स्टालों वाले तथा छोटे होटलों वाले	1,000	–
(iv) दुकानदार और व्यापार आदि करने वाले	1,000	5,000
(v) डा० वकील, चारटर्ड एकाउंटेन्ट आदि का पैशा करनें वाले	1,000	5,000

टिप्पणी :—पहले 1,000 रु० तक की हानि अनुदान की राशि के अन्तर्गत मानी जायेगी किन्तु इससे अधिक राशि ऋण के रूप में मंजूर की जायेगी।

(2) उपयुंक्त (i), (ii) तथा (iii) में दी गई श्रेणियों के बारे में व्यक्तिगत हानि का निर्धारण और अनुदानों की मंजूरी उपमंडल अधिकारी द्वारा दी जायेगी किन्तु अन्य श्रेणियों का निर्धारण कलक्टर/उपायुक्त द्वारा किया जायेगा।

(3) ऋण मंजूर करने से पहले संबंधित अधिकारी प्रत्येक प्रकार के व्यापार, पेशे, व्यवसाय कारोबार आदि से संबंधित आवश्यकताओं और साथ ही साथ उस व्यापार, पैसे, व्यवसाय, कारोबार आदि में संबंधित व्यक्ति की स्थिति का भी ध्यान रखेंगे।

(4) उन किस्तों की संख्या, जिनमें किसी विशेष प्रकार का ऋण वितरित किया जायेगा सामान्यतः दो से अधिक नहीं होनी चाहिए। संबंधित स्थानीय प्राधिकारियों को उचित हिदायतें जारी की जायेंगी कि वे सुनिश्चित करें कि ऋण की राशियां संबंधित व्यक्तियों द्वारा उन्हीं प्रयोजनों के लिए प्रयोग में लाई जाएंगी जिनके लिए वे दी गई हैं और वे व्यर्थ खर्च नहीं की जाएंगी।

(5) **ऋण चुकाने की शर्तें :** उधार लेने वालों के लिए ऋण चुकाने की शर्तें नीचे दी गई है :

ऋण पर ब्याज की दर 8% वार्षिक होगी किन्तु यदि मूलधन और/या ब्याज की किस्तों का नियमित रूप से निर्धारित तिथियों पर भुगतान किया जायेगा तो दरें घटाकर 5 प्रतिशत कर दी जायेंगी।

पहले दो वर्षों के लिए केवल साधारण ब्याज देय होगा। उसके बाद ऋण 8 वार्षिक किस्तों में चुकाया जायगा। पहली किस्त पूर्ण ऋण के भुगतान करने की तिथि के तीसरे वर्ष से प्रारंभ होगी। वार्षिक किस्त देय ब्याज सहित मूलधन का 1/8 वां होगी।

(घ) चोट/मृत्यु के मामलें में सहायता : लाभदायक रोजगार पर लगे व्यक्ति जिन्हें शत्रु के आक्रमण के कारण चोटें लगी हों और मरनेवालों के मामलें में उनके आश्रितों को राहत वैयक्तिक क्षति अधिनियम तथा उसके अधीन बनाई गई योजना के अन्तर्गत प्रदान की जायगी। योजना के अन्तर्गत निर्धारित की गई पेन्शनों और भत्तों का भुगतान डाकघरों द्वारा किया जायगा और इस पर होने वाला खर्च सीधा केन्द्रीय सरकार द्वारा वहन किया जायगा।

(ङ) फसलों की हानि/क्षति के लिए तदर्थ अनुग्रहपूर्वक सहायता : (i) इस प्रकार की क्षति का निर्धारण ऐसे अधिकारी द्वारा किया जायेगा जो उपमन्डल अधिकारी से नीचे के ओहदे का नहीं होगा या ऐसे दूसरे प्राधिकारी द्वारा किया जायगा जो राज्य के नियमों के अन्तर्गत इस प्रकार के मुआवजे के अनुदान की मंजूरी के लिए सक्षम हो। हानि के निर्धारण का अनुमोदन कलक्टर द्वारा किया जायेगा। राज्य सरकार की स्वीकृति प्राप्त होने पर 15 दिन के अन्तर्गत राशि वितरित कर दी जायेगी।

(ii) उन मामलों में सहायता नहीं दी जायगी जिनमें फसलों की क्षति का भुगतान रक्षा मन्त्रालय द्वारा कर दिया गया हो या आगे किये जाने वाला हो ।

(iii) इस पत्र के प्राधिकार के अधीन सहायता का भुगतान तदर्थ अनुग्रहपूर्वक अनुदान के रूप में माना जायेगा ।

(iv) इस मामले में पूरक हिदायतें (किन्तु जो किसी रूप में अनुदान के स्वरूप पर प्रभाव नहीं डालेंगी) राज्य सरकारें जैसा कि वे उचित समझें, अपने महालेखाकार के परामर्श से जारी करेंगी ।

स्पष्टीकरण

(i) पुनर्वास विभाग की योजना के अधीन निम्नलिखित प्रकार की हानियों के लिए मुआवजा दिया जा सकता है :- खड़ी फसलों की क्षति ; खड़े फलों के वृक्षों, आमों, बागों आदि की क्षति ; कृषि से सम्बन्धित बाड़ो, शेडो मकानों तथा अन्य कृषि सम्पत्तियों की हानि ।

(ii) उन मामलों में मुआवजे का भुगतान किया जायेगा जहां संघर्ष के परिणामस्वरूप सिचाई का पानी रक्षा प्रयोजनों के लिए ले जाने, शत्रु का कब्जा हो जाने या प्रभावित क्षेत्रों से नागरियों के हट जाने के कारण किसान नई सफलें न बो सके हों ।

(iii) उन नई फसलों के बारे में, किसानों को मुआवजा दिया जायगा जिनकी बुवाई की गई थी किन्तु युद्ध के कारण किसान जिसकी देखभाल नहीं कर सके ।

शर्तें

(i) मुआवजे का भुगतान उन फसलों आदि के बारे में किया जायेगा जो उन क्षेत्रों में युद्ध के कारण नष्ट हो गई थीं और जो अब शत्रु के कब्जे में है या जिन तक पहुंच नहीं हो सकती और जो कब्जे के लिए उपलब्ध नहीं हैं ।

(ii) सीमावर्ती राज्यों के उन लोगों के लिए उनकी फसलें आदि नष्ट हो गई हैं । पूर्व निर्धारित शर्तों के अधीन रहते हुए हानि के निर्धारण और अनुग्रहपूर्वक मुआवजा के भुगतान की योजना सभी स्थानों के लिए लागू होंगी चाहे फसलें सीमा के निकट नष्ट हुई हों या आंतरिक भाग में नष्ट हुई हो ।

क्षति निर्धारण के सिद्धान्त

देय मुआवजे का सम्बन्ध शुद्ध आय से होगा अर्थात लागत और श्रमिकों का अंश निकालकर जो आय किसी व्यक्ति को होती उस पर, न कि संभावित उपज की कुल आय पर ।

सामान्य

युद्ध के कारण नष्ट हुई फसलों के मुआवजा की अदायगी शीघ्र ही की जाएगी । उन मामलों में जहां सेना प्राधिकारियों द्वारा सत्यापन की आवश्यकता हो, सेना के अधिकारियों द्वारा सर्वेक्षण के उपरान्त औपचारिक आदेश जारी करने तक देय राशि के 50 प्रतिशत का भुगतान शीघ्र ही निर्धारित राजस्व प्राधिकारी के सत्यापन पर कर दिया जायेगा ।]

SHRI LAL K. ADVANI : The scheme bas bees laid before us. I would like to know from the hon. Minister what assessment has been made of the total number of civilians killed during tlie war, the number of persons rendered homeless and the total amount or value of properly lost or i he loss that we have suffered on this account. 'I his is my first question ia respect of the civilians of the border States.

SHRI R. K KHADILKAR : The assessment has two parts. One is the assessment made by the Defence Department. We are concerned here with those who have been rendered homeless because of the hostility, not thoie who have been pushed to our side because of certain other factors. We consider those as a sort of war refugees who have been registered as such. For instance, those who have crossed over are registered as foreign citizens. We are looking after them. So I am not in a position to give the exact number oi'those killed, wounded or rendered homeless because of this. But we are looking after those who have been rendered homeless ; we are giving them aid to build their houses and other things.

SHlil LAL K.ADVANI : Give your figures of those who are witliin your purview.

SHRI R. K. KHADILKAR : You want tlie figures ? But that does not entirely cover this question, it goes beyond tliat. I may tell you. For instance, in Punjab tlie villages affected are 643 ; in Jammu and Kashmir 277 and in Rajasthan 544. The number of persons uprooted in Punjab is 4.27 lakhs, in Jammu and Kashmir 1.30 lakhs and about 2 lakhs in Rajasthan. This is the figure.

MIRI LAL K. ADNANI: Sir, some time back, the Punjab State Government—and I presume the West Beneal State Government also — have laid down certain deadlines by which all those rendered homeless had to be registered and the time by which they had to be compensated, etc., etc. I would like to know whether in pursuance of the scheme laid down by the Centra] Government, those deadlines have been honoured and fulfilled and whether all the refugees who have been rendered homeless because of this war have been given adequate compensation ur whether all those who have been uprooted because of our military operations or our occupation of their fields have been given due compensation. What action has the Government of India taken in this regard ?

SHRI R. K. KHADILKAR : This has been left to the Slates. And as soon as the States represent their requirements—certain guidelines are here and we reimburse them whatever expenses they incur. Our reports are that the State Governments of Punjab, Jammu and Kashmir as well as Rajasthan have taken adequate measures to see that they are looked after well and compensation as provided for building ot cattle orloss of crop, everything, is paid.

DR. BHAI MAHAVIR : Sir, the Minister has, been pleased to slate that the refugees are being looked after well. Has it been brought to his notice that the refugees from the Chbamb are who have been displaced because of Pakistani intrusion are living in tents, in an improvised sort of township and that for a pretty long time there was not even water facility available to them ? Water pipes were laid only when the State elections approached and the authorities saw that it was probably difficult to keep back facilities in suspense any longer. So, I would like to know if they have made inquiries whether this looking after means the provision of elementary facilities by way of water, some medical assistance and some type of livelihood or whether it is only taking shelter under the plea tliat the States are cloin™ their best and that God is in heaven anti all ia well with the world.

SHRI R. K. KHADILKAR : The hon. Member is absolutely incorrect when be made that statement regarding tire Chhaoib sector and tlie Jammu area.

SHRI M. K. MOHTA : The hon. Minister is saying that he has made a wron^ statement. Let hirn prove.

DR. BHAI MAHAVIR : Be sure about what you are stating.

SHRI R. K. KHADILKAR : Throughout hostilities we made tents available, and later on water supply...

(Interruption by Dr. Bhai Mahavir)

MR. CHAIRMAN : No interruption, please,

SHBI R. K. KHADILKAR: Water and other facilities were provided. The allegation tliat just because of elections we realised our responsibility is not correct. As I said earlier, we arc not maintaining any camp on the Western border run by the Centre. About expenses We laid down the guidelines, namely, how much relief is to be given. I may mention that the funds so far released are Rs. 573 lakhs, for Amritsar, Gurdaspur and Frrozpur and Ghhamb sector we have released funds to the tune of Rs. 1 croic. Barmer and Jaisalmer, all put together, it comes to Rs. 54 lakhs. We maice assessment of the dimensions or requirements on the basis of reports received from the State Government and it is immediately acted upon.

DR. BHAI MAHAVIR : The question related to uniform standard in all the States. He may be correct in saying that the States are doing their duty. But the question related to uniformity in the agreement for granting pension in all the States and whether it has been acted upon at a uniform level or not.

SHRI R. K. KHADILKAR : We are absolutely uniform.

MR. CHAIRMAN : Mr. Man Singh Varma.

श्री मान सिंह वर्मा : श्रीमन्, माननीय मन्त्री जी ने जो वक्तव्य रखा है सदन के पटल पर उसमें उन्होंने स्पष्ट रूप से यह कहा है कि भारत

सरकार ने कोई योजना मंजूर नहीं की मुआवजा देने की और जैसा कि उन्होंने अभी बताया है कि उन्होंने सारा व्यय, विशेष रूप से, स्टेट्स के ऊपर, प्रदेशों के ऊपर छोड़ दिया है। श्रीमन्, मैं यह बता दूं कि पंजाब की जो एक समिति है उसका मैं भी सदस्य हूं। उस समिति में बार-बार इस प्रश्न को उठाया गया कि पंजाब में, पश्चिम में, जो लोग भी वहां से उखड़े हैं इस युद्ध के कारण से उनके साथ अच्छा बर्ताव नहीं किया गया है और उन को वह सुविधायें प्राप्त नहीं हैं जो कि उनको प्राप्त होनी चाहिए थीं और जिनका आपने वायदा किया था। तो एक बात है यह कि आपने क्या इसको राष्ट्रीय प्रश्न नहीं समझा ? जैसे कि बंगाल से आये हुए रिफ्यूजीज थे, उनका एक नेशनल प्राबलम था, उसी प्रकार से आपने इसको क्यों नहीं लिया ? आपने इसको केवल स्टेट्स पर छोड़ कर संतोष कर लिया क्यों ? स्टेट्स की अपनी सीमायें होती हैं...

श्री सभापति : आप सवाल करिये।

श्री मान सिंह वर्मा : उनके अपने सीमित फंड्स होते हैं, तो ठीक प्रकार से उनकी व्यवस्था वे नहीं कर सके हैं। मेरी अपनी जानकारी है तो मैं यह जानना चाहता हूं कि क्या केन्द्र ने इस बात को जानने का प्रयत्न किया कि स्टेट सरकार ने अपने उत्तरदायित्व को भली प्रकार से निभाया है या नहीं ?

श्री बाल गोविन्द वर्मा : आनरेबिल मेम्बर ने जो कुछ यहां पर बात कही है, मैं बता देना चाहता हूं कि मैं खुद पंजाब बार्डर पर गया था और वहाँ उन गांवों को देखा जो युद्ध से एफेक्टेड हुए हैं। इसके अलावा उन कैम्प्स में भी गया जहां लोग ठहरे हुए हैं। और मैंने उनसे सारी बातें की हैं कि उनको पर्याप्त मात्रा में सहायता मिल रही है या नहीं। और मैं आपको बता देना चाहता हूं कि सभी लोगों ने प्रशंसा की भारत सरकार की कि जितनी सरकार सहायता दे रही है उतनी कभी नहीं दी गई और न उसकी हम कल्पना करते थे। और यह काम राज्य सरकारों पर इसलिए छोड़ दिया गया है कि वही काम्पिटेंट हैं इस काम को करने के लिए। उनके रेवेन्यू आफिसर्स होते हैं, उनके डिस्ट्रिक्ट मजिस्ट्रेट होते हैं, वही जा कर देखते हैं कि कहां कितनी क्राप का नुकसान हुआ है, कितने मकानों का नुकसान हुआ है। यही नहीं, जहां कच्चे मकान हैं वहां नुकसान का अन्दाजा रेवेन्यू आफिसर्स पर छोड़ दिया गया है, लेकिन जहां पक्के मकानों का सवाल है पी०डब्लू० डी० और रेवेन्यू आफिसर्स दोनों वहां जाते हैं इसलिए कि वे असेसमेंट करें कि कितना नुकसान हुआ है और वहां मैंने खुद जाकर देखा है कि लोगों को कोई परेशानी नहीं हैं और स्टेट गवर्नमेंट्स अच्छी प्रकार से अपने दायित्व को वहां निभा रहीं हैं।

MR. CHAIRMAN : Mr. Mani.

श्री मान सिंह वर्मा : अर्थात् आपका मतलब यह है कि इम्प्लीमेंटेशन के लिए आपने स्टेट्स के ऊपर छोड़ा है, उन पर इसका भार डाला है बाकी फंड्स आप दे रहे हैं ?

श्री सभापति : आप बैठिये, आपके सवाल का पूरा जवाब आ गया।

श्री मान सिंह वर्मा : मैं स्पष्टीकरण मांग रहा हूं, आप बता दीजिये।

श्री सभापति : आप पूछ चुके, अब आप दूसरा सवाल पूछ रहे हैं। जवाब पूरा आ गया है।

श्री मान सिंह वर्मा : क्या हमें समझने का भी अधिकार नहीं है, जो कुछ उन्होंने जवाब दिया है वह मैं समझ ही नहीं सका।

श्री सभापति : आप न समझें उसका मेरे पास क्या चारा।

श्री मान सिंह वर्मा : आप समझा दीजिये मुझे।

MR. CHAIRMAN : Yes, Mr. Mani.

SHRI A. D. MANI : Sir, in regard to the assistance given io those displaced persons and refugees, the hon. Minister said that some assistance *wis* being given for constructing houses. May I ask him what assistance was given to the refugees in 1947 when they came lure ? That standard should be applied to the refugees here, particularly the refugees in the Chhamb sector and in tbe Jammu' and Kashmir area. Mas I ask him whether any maintenance or subsistence allowance is being given to the refugees' ? This is a matter of improtance to those persons who have heen driven om ol' iheir homes.

SHRI R. K. KHADILKAR : I have not got the figures here as to what was given in 1947. But keeping in view ihe present requirements. prii e level and other things, adequate compensation as will as whai you call maintenance allowance is provided for them and they are satisfied.

SHRI A. D. MAM : How much is thai ?

SHRI R. K. KHADILKAR : Do you waul tli« figures ?

SHRI A. D. MANI : Yes.

श्री बाल गोबिन्द वर्मा : जो इस वक्त में हम दे रहे हैं, जैसा कि हमारे मन्त्री महोदय ने कहा हम बहुत अच्छा कम्पेनसेशन दे रहे हैं। जहां तक कच्चे मकानों की बात है 3 हजार रुपया तक की ग्रांट दे रहे हैं और जो पक्के मकानात हैं उनके लिए 5 हजार रुपया तक ग्रांट दे रहे हैं और 6 हजार रुपया तक लोन दे रहे हैं।

SHRI A. D. MANI : Maintenance allowance ?

श्री बाल गोबिन्द वर्मा : मेनटेनेंस भी हम दे रहे हैं, डेढ़ रुपया प्रति व्यक्ति के हिसाब से और एक रुपया बच्चों के लिये जो 3 साल से 8 तक के हैं और जो 3 साल से नीचे हैं उनको हम 50 पैसा दे रहे हैं और जानवरों के लिये प्रति जानवर प्रतिदिन 75 पैसा दे रहे हैं।

SHRI R. K. KHADILKAR : Sir, this is a detailed statement and I can provide detailed information by laying the statement on the Table of the House regarding what we are giving on every particular matter tliat he lias raised. I wil! give the .statement.

SHRl THILLAI YILLALAN : Sir, Irom ihe statement I understand tliat this Government is . not having any scheme for gram of compensation hut it is having a scheme for *ex-gratia* assistance to persons who suffered loss of life and properly during Ihe recent Indo-Pak war. In the Issi paragraph of the statement it is said "Compensation due for crops damaged by: hostilities should be paid quickly". I want to stress the word "quickly" because we have bitter experience of inordinate delay in getting assistanci or compensation or any oiher form . of grant from the Government. I would like to know liom the lion. Minister whether any specific arrangemem has lu-n made for giving tne *ex-gratia* assistance which has been ' allowed hy ihis GavernmerK to these persons.

SHRl R. K. KHADILKAR: As I said earlier, we are using the Slate Government agencies. When ive say thai we have no scheme ol'our own, il does not mean thai we do not look at il as a national problem. Wt do look at it as a national problem. Hut we rely on the Slate agencies. So far as the compensation part is concerned, the disbursement is already being made and we have reimbursed the State Governmeni ol' whatever expenses ihey have incurred.

MR. CHAIRMAN: Next question.

INDIAN PROPERTIES IS BANGLA DESH

•97. SHRI LOKAXATH MISRA :
SHRI K. C PANDA :f SHRI M. K.
MOH'l A :

Will the Minisilcr or EXTERNAL AFFAIRS be pleased to state :

(a) whether Government have taken up with ihe Bangla Desh Government the question of Indian properties held as enemy properties in East Bengal by the Pakistan Government since Indo-Pak conflict of 1965 ; and

(b) if so, the response received by the Gove-rnment Irom the Government of Bangla Desh ; and

(e) if the answer to part (a) above be in negative, whether Government propose to take up the issue with the Covernment of Bangla Desh. ?

tThe question was actually asked on thr flow of the House by Shri K. C. Panda.